

during 1983-84. The tentative dates upto which waiting list in Janpath may be

covered indicated below :—

Probable date of clearance.

| | | |
|-----------------|-----|-----------|
| OYT Special | ... | 24-5-1981 |
| OYT General | ... | 24-2-1981 |
| Non-OYT SS | ... | 31-3-1983 |
| Non-OYT Special | ... | 31-3-1983 |
| Non-OYT General | ... | 27-2-1980 |

Statement

| O Y T GENERAL | | O Y T SPECIAL | | NON-OYT GENERAL | |
|----------------------------------|--------------------------------|----------------------------------|--------------------------------|--------------------------------------|--------------------------------|
| Connections released up to OYT/G | No. of persons on waiting list | Connections released up to OYT/S | No. of persons on waiting list | Connections released up to Non-OYT/G | No. of persons on waiting list |

1.

2.

3.

JANPATH

| | | | | | | |
|------------------|----------|-----|----------|-----|---------|------|
| 31, 32, 34, & 35 | 13-10-80 | 236 | 24-12-80 | 235 | 24-9-79 | 1310 |
|------------------|----------|-----|----------|-----|---------|------|

NON-OYT SPECIAL

| Connections released up to Non-OYT Special | No. of persons on waiting list |
|--|--------------------------------|
|--|--------------------------------|

4.

29-7-82

23

NON-OYT / SS

| Connections released up to Non-OYT/SS | No. of persons on waiting list |
|---------------------------------------|--------------------------------|
|---------------------------------------|--------------------------------|

5.

30-9-82

7

TOTAL

1811

Modification of MRTP Act Suggested by F.I.C.C.I.

9692. SHRI MADHAVRAO SCINDIA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Federation of Indian Chambers of Commerce and Industry at their 56th Annual Session demanded certain modifications in the MRTP Act ;

(b) if so, the details and the nature of the modifications sought ; and

(c) Government's reaction thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) and (b) No proposals for amendment of MRTP Act, 1969 have been received by the Government from Federation of Indian Chamber of Commerce and Industry as a result of the discussion held in their 56th annual session. However, it is seen in the programme of the meeting (obtained informally) that the following suggestions were included as steps for accelerating industrial progress :—

(a) Exemption to industries engaged in important substitution and export promotion from the purview of the MRTP Act ; and

(b) the basis of monopoly legislation should be the extent of market control rather than value of assets.

(c) Since no proposal has so far been received from Federation, the question, of Government's reaction thereto does not arise.

Member of Casual Labourer/Muster Roll Employees in Ministry of Labour and Rehabilitation

9693. SHRI AMAR ROYPRADHAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that casual labourers/muster roll employees are being appointed by his Ministry or Departments/Subordinate Offices under his Ministry ;

(b) if so, the number of such employees employed in his Ministry as well as in each Department and Subordinates office under his Ministry ;

(c) whether their services are not being regularised even after the laps of considerable period ; if so, the reasons therefor; and

(d) what action Government propose to take in respect of regularisation of their services instead of keeping them as casual labourers or only muster roll employees for years together ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI VEERENDRA PATIL) : (a) to (d) The Information is being collected and will be laid on the Table of the House.

Payment of rent by IDPL for Hired Buildings

9694. SHRI DIGAMBER SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether despite being in red to the extent of some crores of rupees, the IDPL has not made any economy in its

expenditure on payment of lakhs of rupees as monthly rent for buildings hired by it for the use of its officers as residences and Office and storage godowns in the capital;

(b) the particulars of rent paid by it to private landlords for the various buildings hired as on 1-4-1983 ;

(c) the reasons for not shifting its Offices to Gurgaon and other factory sites ; and

(d) what direction Government propose to give to the IDPL to cut down such infructuous expenditure on maintaining huge office establishment and providing luxurious residences to its officers in the capital ?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE) : (a) to (c) Accommodation hired by IDPL in Delhi/New Delhi is used for housing the Head Office of Marketing Division in Rajindra Place, Regional Sales Office in East of Kailash, Bulk Sales Depot in Darya Ganj and one small officers' Hostel-cum-Liaison Office in South Extension. In addition, a few residential houses have been taken on lease by the company for the residences of its Senior Officers in Marketing Division, Central Office and in Gurgaon Plant, who either came from other units or joined the company and faced difficulty in finding suitable accommodation of their own. Most of the residential houses were hired long back at reasonable rates of rent as compared to present market rents prevailing in those localities. This practice of taking houses on Company lease for Senior Officers is common in Commercial houses. As regards hiring of commercial space for Marketing Division Head Office, Regional Sales Office, Bulk Sales Depot and Officers' Hostel-cum-Liaison Office in Delhi, this is unavoidable as the functioning of these offices cannot be carried out from outside Delhi efficiently and economically. One of the existing buildings, which is being used as Officers' Hostel-cum-Liaison Office, is also very essential for making arrangements for the stay of officers of